FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

From

Sudipta Ghosh Resolution Professional, Janpragti Commodities Pvt.Ltd 8.N.N. Mukherjee, 3rd lane, Uttarpara, Hooghly - 712258

То

Mr. Neeraj Jain Insolvency Resolution Professional of Radission Resources Pvt. Ltd., Unit 1, floor 14, Chatterjee International Centre, 33A, Jawaharlal Nehru Road, Kolkata- 700 071 And Mr. Neeraj Jain Insolvency Resolution Professional of Radission Resources Pvt. Ltd., 4, Synagogue Street, Suite # 205, 2nd Floor, Facing Brabourne Road,

Kolkata - 700001

Subject: Submission of claim and proof of claim.

Madam/Sir,

Janpragti Commodities Private Limited, hereby submits this claim in respect of the corporate insolvency resolution process of M/S Radission Resources Private Limited. The details for the same are set out below:

1.	Name of the financial creditor	JANPRAGTI COMMODITIES PRIVATE
		LIMITED
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	
3.	Address and email address of the financial creditor for correspondence	94/1 PURNA CHANDRA MITRA LANE CHARU MARKET KOLKATA-700033 E-mail id : janpragticommodities@gmail.com
4.	Total amount of claim (including any interest as at the insolvency commencement date)	Rs.49,61,753/- (RUPEES FORTY NINE LAKH SIXTY ONE THOUSAND SEVEN HUNDRED FIFTY THREE ONLY) AS ON 27.02.2022

07/02/2022

5.	Details of documents by reference to	1) LETTER DT.10.08.2016 RECEIVED BY
	which the debt can be substantiated	THE CORPORATE DEBTOR
2		DISBURSING THE LOAN RS. 10,00,000/
		2) LETTER DT.16.08.2016 RECEIVED BY
		THE CORPORATE DEBTOR
		DISBURSING THE LOAN RS. 20,00,000/-
		3) A LETTER OF ACKNOWLEDGEMENT
		RECEIVED FROM RADISSION
		RESOURCES PRIVATE LIMITED
		DATED 10.08.2016.
		4) A LETTER OF ACKNOWLEDGEMENT
		RECEIVED FROM RADISSION
		RESOURCES PRIAVTE LIMITED
		DATED 16.08.2016.
		5) A DEMAND PROMISSIORY NOTE
		ISSUED BY RADISSION RESOURCES
		PRIVATE LIMITED DATED 10.08.2016
		6) A DEMAND PROMISSIORY NOTE
		ISSUED BY RADISSION RESOURCES
		PRIVATE LIMITED DATED 16.08.2016.
		7) CONFIRMATION OF ACCOUNTS BY
		RADISSION RESOURCES PRIVATE
		LIMITED DATED 01.04.2019.
		8) A COPY OF LETTER ISSUED BY
	/	JANPRAGTI COMMODITIES PRIVATE
		LIMITED TO RADISSION RESOURCES
		PRIVATE LIMITED FOR REPAYMENT
		OF UNSECURED LOAN DATED
		05.03.2019
		9) A LETTER ISSUED BY JANPRAGTI
		COMMODITIES PRIVATE LIMITED TO
		RADISSION RESOURCES PRIVATE
		LIMITED FOR PAYMENT OF LOAN
		DATED 28.03.2019
		10) JANPRAGTI COMMODITIES PRIVATE
		LIMITED ISSUED A LETTER TO
		RADISSION RESOURCES PRIVATE
		LIMITED DATED 22.08.2019 &
		05.09.2019.
		11) RADISSION RESOURCES PRIVATE
		LIMITED ISSUED LETTER TO
		JANPRAGTI COMMODITIES PRIVATE
		LIMITED 10.09.2019.
		12) JANPRAGTI COMMODITIES PRIVATE
		LIMITED ISSUED DEMAND LETTER
		DATED 07.01.2020
		13) BANK STATEMENT.
		14) STATEMENT OF DUES DT.27.02.2022.

Details of how and when debt incurred	PARTICULARS OF TRANSACTION.
	1.IN AND AROUND AUGUST 2016, T
	CORPORATE DEBTOR H
	APPROACHED THE FINANCI
	CREDITORS AT ITS OFFICE IN KOLKA
	REPRESENTING THAT THE CORPORA
	DEBTOR WAS GOING THROUGH SO
	FINANCIAL PROBLEM IN RUNNING
	BUSINESS AND REQUESTED T
	FINANCIAL CREDITORS F
	FINANCIAL ASSISTANCE
<i>*</i> .	RS.30,00,000/- IN THE FORM OF A LO
	TERM UNSECURED LOAN @12%
	2.LETTER DT.10.08.2016 RECEIVED
	THE CORPORATE DEBTOR DISBURSE
	THE LOAN RS. 10,00,000/
	3.LETTER DT.16.08.2016 RECEIVED
	THE CORPORATE DEBTOR DISBURST
	THE LOAN RS. 20,00,000/- 4.A LETTER OF ACKNOWLEDGEME
	4.A LETTER OF ACKNOWLEDGEME RECEIVED FROM RADISSI
	RESOURCES PRIVATE LIMITED DAT
	10.08.2016.
	5.A LETTER OF ACKNOWLEDGEME
	RECEIVED FROM RADISSIO
	RESOURCES PRIAVTE LIMITED DATE
	16.08.2016.
	6.A DEMAND PROMISSIORY NOTE ISSUE
	BY RADISSION RESOURCES PRIVA
	LIMITED DATED 10.08.2016
	7.A DEMAND PROMISSIORY NOTE ISSUE
	BY RADISSION RESOURCES PRIVA
	LIMITED DATED 16.08.2016.
	-25
Details of any mutual credit, mutual	NIL
debts, or other mutual dealings between	
the corporate debtor and the creditor	
which may be set-off against the claim	
Details of any security held, the value	NIL
of the security, and the date it was	

8.	Details of the bank account to which	IDFC FIRST BANK
	the amount of the claim or any part	ACCOUNT NO.10067828262
	thereof can be transferred pursuant to a	
	resolution plan	IFSC CODE:IDFB0060113
		BRANCH NAME :KOLKATA, SALTLAKE
9.	List of documents attached to this claim	1). LETTER DT.10.08.2016 RECEIVED BY THI
	in order to prove the existence and non-	CORPORATE DEBTOR DISBURSING TH
	payment of claim due to the financial	LOAN RS. 10,00,000/
	creditor	2).LETTER DT.16.08.2016 RECEIVED BY TH
	Creater	CORPORATE DEBTOR DISBURSING TH
		LOAN RS. 20,00,000/-
		3).A LETTER OF ACKNOWLEDGEMEN
		RECEIVED FROM RADISSION RESOURCES
		PRIVATE LIMITED DATED 10.08.2016.
		4).A LETTER OF ACKNOWLEDGEMENT
		RECEIVED FROM RADISSION RESOURCES
		PRIAVTE LIMITED DATED 16.08.2016.
		5).A DEMAND PROMISSIORY NOTE ISSUEL
		BY RADISSION RESOURCES PRIVATI
		LIMITED DATED 10.08.2016
		6).A DEMAND PROMISSIORY NOTE ISSUED
		BY RADISSION RESOURCES PRIVATE
		LIMITED DATED 16.08.2016.
		7).CONFIRMATION OF ACCOUNTS BY
		RADISSION RESOURCES PRIVATE LIMITED
		DATED 01.04.2019.
		8).A COPY OF LETTER ISSUED BY JANPRAGT
		COMMODITIES PRIVATE LIMITED TO
		RADISSION RESOURCES PRIVATE LIMITED
		FOR REPAYMENT OF UNSECURED LOAN
		DATED 05.03.2019
		9).A LETTER ISSUED BY JANPRAGTI
		COMMODITIES PRIVATE LIMITED TO
		RADISSION RESOURCES PRIVATE LIMITED
		FOR PAYMENT OF LOAN DATED 28.03.2019
		10).JANPRAGTI COMMODITIES PRIVATE
		LIMITED ISSUED A LETTER TO RADISSION
		RESOURCES PRIVATE LIMITED DATED
		22.08.2019 & 05.09.2019.
		11).RADISSION RESOURCES PRIVATE
		LIMITED ISSUED LETTER TO JANPRAGTI
		COMMODITIES PRIVATE LIMITED 10.09.2019.
		12.JANPRAGTI COMMODITIES PRIVATE
		LIMITED ISSUED DEMAND LETTER DATED
		07.01.2020
		13).BANK STATEMENT.

(Signature of Resolution Professional of Janpragti Commodities Private Limited) SUDI

Regn. No.-IBBI/IPA-001/ IP-P00484/2017-18/10872

Name in BLOCK LETTERS

SUDIPTA GHOSH

Position with or in relation to creditor COMMODITIES PRIAVTE LIMITED **RESOLUTION PROFESSIONAL OF JANPRAGTI**

Address of person signing : 8.N.N. Mukherjee, 3rd lane, Uttarpara, Hooghly - 712258

DECLARATION

I, Sudipta Ghosh, currently residing at 8.N.N. Mukherjee, 3rd lane, Uttarpara, Hooghly – 712258 ,Resolution Professional of Janpragti Commodities Pvt.Ltd.of 94/1 PURNA CHANDRA MITRA LANE CHARU MARKET KOLKATA-700033 do hereby declare and state as follows: -

- Radission Resources Private Limited, the corporate debtor was, at the insolvency commencement date, being the 27th day of Januray 2022, actually indebted to me for a sum of Rs.49,61,753/- (RUPEES FORTY NINE LAKH SIXTY ONE THOUSAND SEVEN HUNDRED FIFTY THREE ONLY) AS ON 27.02.2022
- In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - A. LETTER DT.10.08.2016 RECEIVED BY THE CORPORATE DEBTOR DISBURSING THE LOAN RS. 10,00,000/.
 - B. LETTER DT.16.08.2016 RECEIVED BY THE CORPORATE DEBTOR DISBURSING THE LOAN RS. 20,00,000/-
 - C. A LETTER OF ACKNOWLEDGEMENT RECEIVED FROM RADISSION RESOURCES PRIVATE LIMITED DATED 10.08.2016.
 - D. A LETTER OF ACKNOWLEDGEMENT RECEIVED FROM RADISSION RESOURCES PRIAVTE LIMITED DATED 16.08.2016.
 - E. A DEMAND PROMISSIORY NOTE ISSUED BY RADISSION RESOURCES PRIVATE LIMITED DATED 10.08.2016
 - F. A DEMAND PROMISSIORY NOTE ISSUED BY RADISSION RESOURCES PRIVATE LIMITED DATED 16.08.2016.
 - G. CONFIRMATION OF ACCOUNTS BY RADISSION RESOURCES PRIVATE LIMITED DATED 01.04.2019.
 - H. A COPY OF LETTER ISSUED BY JANPRAGTI COMMODITIES PRIVATE LIMITED TO RADISSION RESOURCES PRIVATE LIMITED FOR REPAYMENT OF UNSECURED LOAN DATED 05.03.2019
 - I. A LETTER ISSUED BY JANPRAGTI COMMODITIES PRIVATE LIMITED TO RADISSION RESOURCES PRIVATE LIMITED FOR PAYMENT OF LOAN DATED 28.03.2019
 - J. JANPRAGTI COMMODITIES PRIVATE LIMITED ISSUED A LETTER TO RADISSION RESOURCES PRIVATE LIMITED DATED 22.08.2019 & 05.09.2019.
 - K. RADISSION RESOURCES PRIVATE LIMITED ISSUED LETTER TO JANPRAGTI COMMODITIES PRIVATE LIMITED 10.09.2019.
 - L. JANPRAGTI COMMODITIES PRIVATE LIMITED ISSUED DEMAND LETTER DATED 07.01.2020
 - M. BANK STATEMENT.
 - N. STATEMENT OF DUES DT.27.02.2022.
 - 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
 - 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL.
 - 5. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
 - 6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor: NOT APPLICABLE

Date: 07/02/2022

Place: KOLKATA

VERIFICATION

I, Sudipta Ghosh, Resolution Professional of Janpragti Commodities Private Limited the claimant here in above, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at KOLKATA on this 07th day of Febuary, 2022

SUDIPTA Insolverey Professional

Regn. No.-IBBI/IPA-001/ IP-P00484/2017-18/10872

(Signature of claimant)

2.2001

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other edutities, an officer authorised for the purpose by the entity.]